

SUPREME COURT OF INDIA

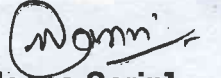
No.F6/ACPanel/2023-2024/SCI (IIA)
New Delhi, Dated 20th October, 2022

NOTICE

It is hereby notified that Senior Advocates, Advocates-on-Record and Non-Advocates-on-Record (having 10 years or more standing at the Bar as on the date of notification), who desire to be empanelled as *Amicus Curiae*, may submit their consent in Form 'A' appended to this Notice, for being considered for inclusion of their names in the fresh panel for appointment as *Amicus Curiae*, addressed to the undersigned, in Section II-A, Room No. 502, 5th Floor, B-Block, Additional Building Complex, Supreme Court of India, New Delhi-110001 (Ph: 011-23115856) or at the R&I Counter No. 17, Opposite UCO Bank, Main (old) Building of the Supreme Court of India on or before **14th November, 2022**.

Those who are already in the panel (2020-2022) may also submit their fresh consent in Form 'A' afresh.

Form 'A' should be accompanied by a photocopy of the document/certificate showing their standing at the Bar for ten or more years as on the date of notification.



[Meena Sarin]

Addl. Registrar (Section II-A)

Copy to:

- (i) The Secretary, Supreme Court Bar Association with a request that this may be displayed on the Notice Board and uploaded on the website of the Bar Association for the information of the Members of the Bar.
- (ii) The Secretary, Supreme Court Advocates-on-Record Association with a request that this may be displayed on the Notice Board and uploaded on the website of the Association for the information of the Members of the Bar.
- (iii) The Secretary, Bar Council of India with a request that this may be uploaded on the website of Bar Council of India.
- (iv) The Secretaries of all State Bar Councils with a request that this may be uploaded on the website of State Bar Councils.
- (v) The Registrar Generals of all High Courts with a request that this may be uploaded on the website of High Courts.
- (vi) All the Notice Board outside the Court rooms.
- (iv) All concerned.

FORM 'A'

CONSENT

I,..... [Senior Advocate/Advocate-on-Record/Non-Advocate-on-Record], hereby give my consent for inclusion of my name in the fresh panel of advocates for being appointed as *Amicus Curiae* by the Supreme Court Registry.

My relevant details are appended below:

1. NAME :
2. DATE OF ENROLMENT AS ADVOCATE/
ADVOCATE-ON-RECORD/
DATE OF APPOINTMENT AS SENIOR
ADVOCATE :
3. NAME OF BAR COUNCIL WHERE
ENROLLED :
4. PLACE(S) OF PRACTICE DURING THE
LAST TWO YEARS :
5. PERIOD FOR WHICH APPEARED AS
AMICUS CURIAE BEFORE THIS COURT :
6. LANGUAGE(S) KNOWN :
7. ADDRESS OF CONTACT WITH MOBILE/
TELEPHONE NUMBER(S) & EMAIL ID :
8. NAME/ADDRESS OF THE AUTHORISED
PERSON TO WHOM COMMUNICATION
CAN BE DELIVERED :

SIGNATURE

NAME: _____

DATE: .